

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
W.P. (S) No. 1061 of 2020**

Chandan Verma & Others

... **Petitioners**

**-Versus-**

The Chairman, LIC of India, Mumbai & Others

... **Respondents**

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

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For the Petitioners : Mr. Vijay Shankar Prasad, Advocate

For the Respondents : Ms. Surabhi Singh, A.C. to Mr. Sachin Kumar, Advocate

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03/25.06.2020. Heard Mr. Vijay Shankar Prasad, learned counsel for the petitioners and Ms. Surabhi Singh, learned counsel for the respondents.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Vijay Shankar Prasad, learned counsel for the petitioners submits that he will remove the defects, as pointed out by the office, within a week.

Post this matter on 01.07.2020.

**(Sanjay Kumar Dwivedi, J.)**

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